

है, कैसा है। मैं नहीं चाहता हूँ कि उसका कोई डिफॉट इन्टरप्रेंटेशन किया जाए।

श्री स० मो० बनर्जी : दस हजार और पांच हजार रुपये लिये हैं या नहीं लिये हैं।

अध्यक्ष महोदय : कौन मानना है लिये हैं। मुझे देखना पड़ेगा। आप बहुत दूर तक पहुँचते हैं, मुझे जरा देखना पड़ता है काफी कुछ।

श्री स० मो० बनर्जी : श्री जार्ज फरनेन्डीज को बदनाम.....

MR. SPEAKER : He is a member who is very vigilant. इस वास्ते मुझे थोड़ा समझ कर बात करनी पड़ती है। लिये साहब के बाद श्री फरनेन्डीज आते हैं। मैंने थोड़ा सा देखा था। जल्दी मैंने देखा था। मुझे तसल्ली नहीं हुई। इसलिए मैंने कहा कि अच्छी तरह मैं देख लूँ।

SHRI JYOTIRMOY BASU (Diamond Harbour) : You are an impartial person. Do not allow anybody to take advantage of it.

अध्यक्ष महोदय : 55 करोड़ वाला ट्राम्बे वाला मैंने मान लिया था। यहाँ मुझे क्या फिक्र है।

He was very kind in inviting my attention to it.

12.32 hrs.

PAPERS LAID ON THE TABLE

Statement re : reasons for delay in action on Tariff Commission report

THE MINISTER OF FOREIGN TRADE AND SUPPLY (SHRI B. R. BHAGAT) : I beg to lay on the Table a statement showing reasons for delay in action taken on the Tariff Commission's report on the price structure of rayon tyre yarn/cord/fabric. [Placed in Library. See No. LT—1650/69]

Report on communal disturbances in Gorakhpur

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : On behalf of Shri Y. B. Chavan : I beg to lay on the Table a copy of the report of the Commission of Inquiry on Communal Disturbances in Jainpur and Suchetpur (District Gorakhpur-U.P.) (September 24-25, 1967). [Placed in Library. See No. LT—1651/69]

Notifications re : All India Services Act

SHRI K. S. RAMASWAMY : On behalf of Shri Vidya Charan Shukla : I beg to lay on the Table a copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951 :—

- (1) The Indian Police Service (Recruitment) Amendment Rules, 1968, published in Notification No. G.S.R. 1743 in Gazette of India, dated the 26th July, 1969.
- (2) The Indian Administrative Service (Recruitment) Amendment Rules, 1968, published in Notification No. G.S.R. 1744 in Gazette of India, dated the 26th July, 1969.
- (3) G.S.R. 1745, published in Gazette of India, dated the 26th July, 1969 cancelling Notifications Nos. G.S.R. 1444 and G.S.R. 1445 published in Gazette of India, dated the 21st June, 1969.
- (4) The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1969, published in Notification No. G.S.R. 1747 in Gazette of India, dated the 26th July, 1969.
- (5) The Eighth Amendment of 1969 to the Indian Administrative Service (Pay) Rules, 1954, published in Notification No. G.S.R. 1748 in Gazette of India, dated the 26th July, 1969.
- (6) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1969, published in Notification No. G.S.R. 1804 in Gazette of India, dated the 2nd August, 1969.

[Shri K. S. Ramaswamy]

(7) The Seventh Amendment of 1969 to the Indian Police Service (Pay) Rules, 1954, published in Notification No. G.S.R. 1805 in Gazette of India, dated the 2nd August, 1969. [Placed in Library. See No. LT-1652/69]

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Fifty-second Report

SHRI S. M. SOLANKI (Gandhinagar) : I beg to present the Fifty-second Report of the Committee on Private Members' Bills and Resolutions.

अध्यक्ष महोदय : मुझे मिले थे और उन्होंने बताया था कि एक दो दिन के बाद आ जायेंगे। अगर आपका खयाल है कि जल्दी आना चाहिये तो उनको बुला लेता हूँ।

श्री कंबर लाल गुप्त : अच्छा होगा। जरा देख लेंगे।

अध्यक्ष महोदय : आ जायेंगे। आप इतने उदासीन क्यों हो रहे हैं ?

12.35 hrs.

STATEMENT RE : PRESIDENT NIXON'S VISIT TO INDIA

MR. SPEAKER : Shri Dinesh Singh.

SHRI HEM BARUA (Mangaldai) : Where is Shri Khadilkar, Sir ? Has he resigned his office or is he discharging the functions of the Deputy-Speaker ?

SHRI HEM BARUA (Mangaldai) : On a point of order. While welcoming a statement from the Minister on President Nixon's visit to India, I want to draw your attention to certain relevant things. We submitted certain call attention notices ; we also submitted some short questions. The call attention notices were rejected ; so were the short notice questions. I received a communication this morning rejecting my short notice question.

SHRI P. K. DEO (Kalahandi) : Is he keeping fit ? We are anxious to know about his health.

MR. SPEAKER : About keeping good health, if a member is absent, it should not always be presumed that he must be sick.

This raises a fundamental question. If the Minister communicated to you his decision to make a statement before the short notice questions or call attention notices were tabled, it is all right. But if it was done after that I should say that it is an attempt to limit the functioning of Members of Parliament.....(Interruptions.)

SHRI HEM BARUA : I am concerned about knowing whether he has resigned his office or he is still discharging the functions of the Deputy-Speaker. We should not be kept in the dark about it. (Interruptions.)

श्री कंबर लाल गुप्त (दिल्ली सदर) : क्या आपके चुने जाने के बाद सपाध्यक्ष आप से मिले हैं ? आपको क्या उन्होंने कुछ बताया है कि वह प्रिजाइड करेंगे या नहीं करेंगे या इस्तीफा देंगे.....

श्री स० मो बनर्जी (कानपुर) : उनकी इतनी चिन्ता कैसे हो गई है ?

श्री कंबर लाल गुप्त : को भी प्रिजाइड करे उसकी सेहत का भी बहुत खयाल हमें रखना पड़ता है। क्या आपको उन्होंने कुछ बताया है कि प्रिजाइड करेंगे या नहीं करेंगे ?

श्री कंबर लाल गुप्त (दिल्ली सदर) : अध्यक्ष महोदय, 29-30 तारीख को निकसन साहब आए थे। आज तेरह तारीख है। करीब पन्द्रह दिन के बाद ये बयान दे रहे हैं। इसका कोई अर्थ नहीं रह जाता है। अगर बयान देना था तो दो तीन दिन के बाद देना चाहिये था ताकि सदन और देश को मासूम होता कि इनकी क्या जानकारी है। यह बहुत गलत परम्परा है।

श्री शिव चन्द्र शर्मा (मधुबनी) : उनके आने